



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH

ORDER SHEET

Application No. O.A. 195 of 200 6

Applicant (s) Amer Baun Respondent (s) Union of India & Others

Advocate for Applicant (s) Dr. Dinabandhu Mishra Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
I.P.O of Rs. 55/- filed. Copy served For favour of Registration please on per memo <u>1.3.06</u> <u>S.O. (J)</u> <u>1.3.06</u> <u>Applicant may remove defect</u> <u>1.3.06</u> <u>SO (J)</u> <u>1.3.06</u> <u>Defects removed.</u> <u>For favour of</u> <u>Registration please</u> <u>3.3.06</u> <u>SO (J)</u> <u>03.03.06</u>	REGISTERED <u>03.03.06</u> <u>ORDER DATED: 06.03.2006</u> Being aggrieved by the order passed under Annexure-9 dated 01.10.2004, the Applicant, as it appears, represented to the authorities/Respondents under Annexures-10 and 11 to this Original Application. It is the case of the Applicant that the representations submitted under Annexure-10 and Annexure-11 are still pending with the Respondents without being considered; for which he has filed the present Original Application under Section 19 of the Administrative Tribunals Act, 1985. 2. Heard Dr. Dinabandhu Mishra, Ld. Counsel appearing for the Applicant and Mr. R.C.Rath, Ld.

Notes of the Registry

Orders of the Tribunal

For Admission —
Copy served.

Bench

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29/12

Copy of order may be
given to both the
counsel.

20-4-06

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29/12/06
S-O [J]

Copy of Order with
OA may be sent to
all respondents by
Regd. Post / RD.

1/5/06

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29/12/06
S-O [J]

Standing Counsel for the Railways; on whom a copy of this O.A. has already been served and perused the materials placed on record.

3. Since the representations of the Applicant are still pending with the Respondents, this Original Application is hereby disposed of with direction to the Respondents to consider the grievances of the Applicant as raised in his representations/in this Original Application and redress his grievances (under intimation to the Applicant) within a period of three months.

4. With the aforesaid observation and direction, this Original Application stands disposed of.

5. Send copies of this order, to the Respondents, along with copies of the Original Application, and a free copy of this order be sent to the Applicant in the address given in the Original Application.

6. Free copies of this order be also given to Dr. Dinbandhu Mishra, Ld. Counsel appearing for the Applicant and to Mr. R.C.Rath, Ld. Standing Counsel for the Railways.

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06/03/06
MEMBER (JUDICIAL)